

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO.684

TO BE ANSWERED ON JULY 22, 2021

DEMOLITION OF HOUSES

**NO. 684 SHRI M. SELVARAJ:
 DR. A. CHALLAKUMAR:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has undertaken any measures to end forced evictions and demolitions of homes of the urban poor, especially during the COVID-19 pandemic;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Government has taken cognizance of reports that State authorities have demolished the homes of thousands of families without resettlement, including those of Scheduled Castes and Scheduled Tribe across the country; and**
- (d) if so, the remedial measures taken including resettlement and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF
HOUSING AND URBAN AFFAIRS**

(SHRI KAUSHAL KISHORE)

- (a) to (d): As per entry 18 of List II-State List of the Seventh Schedule of the Constitution of India, 'Land' and 'Colonization' are State subjects.No reportsof demolition of homes by State Authorities have been brought to the notice of Ministry of Housing and Urban Affairs.**
